

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 286 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
23.11.2017**

NAME OF THE COMPANY: Mr. Hari Ram & Ors Vs. M/s Shilpa Garments
Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Iswar Mohpatra, Advocate		
	For the Respondent (s)	: None		

ORDER

Despite service, none is present on behalf of the Respondent. They are proceeded ex-parte.

Ld. Counsel appearing for the Petitioner prays for grant of interim relief. The grievance in the present petition is the illegal transfer of the petitioner's shares by Respondents No.2 and 3. This has come to his notice on 17.3.2017, upon inspection of the Annual Returns pertaining to the year 31.3.2016.

It is also alleged that Petitioner No. 1 has been illegally removed as a Director of the Respondent Company. Also, the appointment of Respondent no. 3 as a Director is impugned in the present case. As none is present on behalf of the Respondents, there is no resistance.

Notice to the ROC to be present in court with the copy of the company records as the facts of the case would necessitate initiation of certain action against the Respondents.

(Sapna Bhatia)



In the meantime, the respondents are restrained from transferring the fixed assets of Respondent no. 1 company, more specifically Plot no. 142, Block-A, Sector 83, Phase-II, Noida measuring 200 sq. mtr.

To come up for further consideration on 8th December, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)